



2026:AHC:144137-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 26702 of 2026

Divya Priyadarshini Singh @ Zainab Fatma

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohd. Hasnain Raza, Virendra Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE AJIT KUMAR, J.

HON'BLE GARIMA PRASHAD, J.

1. Heard learned counsel for the petitioner and the learned Additional Chief Standing Counsel for the State respondents.
2. The petitioner wants consideration of her representation moved by before the District Magistrate concerned allegedly under Section 8 of the Uttar Pradesh Prohibition of Unlawful Conversion of Religion Act, 2021.
3. From perusal of the documents brought on record as annexure 5 to the writ petition, we do not find it to be an application on a prescribed format under the said section as there is prescribed format under Schedule-I of the aforesaid Act for a party seeking conversion to move an application seeking conversion before the prescribed authority namely District Magistrate. Section 8 of the Act of 2021 does not refer to the word representation rather it refers to an application for a party to show its intention to embrace a different religion and, therefore, the application is mandatorily required to be moved on a prescribed format under Schedule-I of the said Act.
4. In the circumstances, therefore, we do not see any justification to issue direction to the District Magistrate to decide the representation of the petitioner.
5. The writ petition thus at this stage lacks merit and is, accordingly, dismissed. However, liberty rests with the petitioner to apply afresh

before the District Magistrate under Section 8 of the Act of 2021 in prescribed format as provided for under Schedule-I of the said Act.

(Garima Prashad,J.) (Ajit Kumar,J.)

July 15, 2026
Kuldeep